BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

I.A. NO.21/2016

IN

T.P.NO. 89/2016

IN

C.P. NO. 25/2016

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI. ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT, 1956 SECTION 621A READ WITH SECTION 397, 398, 402, 403 AND 111 OF THE COMPANIES ACT, 1956

IN THE MATTER OF COMPANIES ACT, 2013 UNDER SECTION 59

IN THE MATTER OF AMMA CONSTRUCTION INDIA PRIVATE LIMITED

- 1. Sridhar Chilukuri, 257, Ground Floor, 101, Sterling Garden, Bangalo9re-560024.
- 2. Prakash Chand Bafna 5, Nallanna Mudali Street, 2nd Floor, Sowcarpet, Chennai-600079.
- 3. Pista Devi CBS Gunj, Gangavathi, Karnataka.
- 4. Jyoti Jain No.1, Chandrappa Mudali Street, Sowcarpet, Chennai-600079.
- 5. Rajesh Kumar 5, Nallanna Mudali Street, 2nd Floor, Sowcarpet, Chennai-600079.
- 6. Shanthi Devi, No.1, Chandrappa Mudali Street, Sowcarpet, Chennai-600079.
- 7. Kailash Chand Kothari CBS Gunj, Gangavathi, Karnataka.

APPLICANTS/PETITIONERS

- Amma Construction India Private Limited, 595, Balaji Nivas, Anand Nagar, 1st Main Road, R.T.Nagar Post, Bangalore-560024.
- 2. Ramakrishna Reddy No.29/1-1, Flat No.202, Hoysala Vijay Enclave 2, 60 Feet Road, Bhoopasandra, Bangalore-560094.
- 3. Manju Ramakrishna No.301, Mittal Residency, M.G.Road, Bangalore-560001.
- Somanally Rachaiah Arun Kumar # 227, 3rd Cross, 11th Main, NRI Layaout, Kalkere, Bengaluiru-560016.
- Vinod Aerukala 8-1-293/D2/A, No.6, Opp.Oasis School Dwarka Nagar, Golconda, Hyderabad-500008.
- 6. Manikumar Jain CBS Gunj, Gangavathi, Karnataka.
- 7. Ramdev Aand Co., CBS Gunj, Gangavathi, Karnataka.
- 8. R.Motilal CBS Gunj, Gangavathi, Karnataka.
- 9. Ugamraj Bump & Sons No.18, Elephant Gate, Sowcarpet, Chennai-560079.
- 10. P.T Udyog Plot No.132, Jain Mahaveer, APMC Yard, Bellary
- 11. Sunil Kumar.M No.26/15, 1st Floor, Vishwakarma Bhavan, Kasai Street, Bellary.
- 12. Sarapalli Srinivas Raju SS Raju Manor Apartment No.A-302, Royal Enclave Layout, Jakkur Post, Srirampura Village, Bangalore-560064.
- K.Shankar Srinivasa Reddy No.3, Veerabhadra Nilaya, 4th Block, HBR Layout, St.Thomas Town, Bangalore-560084.

Respondents

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PARTIES PRESENTED: 1) Sri A.M.Sridharan, Advocate for Petitioners

Heard on: 23/08/2016, 19/09/2016, 03/10/2016, 28/10/2016 and 09/11/2016.

ORDER

This Application is filed on behalf of Petitioners praying the Tribunal to permit the petitioners to withdraw the main petition which is filed under section 397, 398 of the Companies Act, 1956.

The petitioners have filed proof for service of notices to the counsels for Respondents.

The Counsel for petitioners further filed a Memorandum dated 9th November 2016 for proof of service of notice of hearing to the counsels for Respondents.

This Application came up for hearing on 23/08/2016, 19/09/2016, 03/10/2016, 28/10/2016 and on 09/11/2016. The Counsel for petitioners is present on 9th November 2016. Counsel for Respondents 1 and 2 is alone present on that day. She reported that Respondents 1 and 2 have no objection for permitting the petitioners to withdraw the main Company Application in C.P No. 25/16 which was renumbered as T.P No.89/2016.

It is averred in the Application that petitioners/Applicants have filed main Company petition against Respondents under Section 397, 398, 402, 403, 111 of Companies Act, 1956 and under section 59 of the Companies Act, 2013.

It is further averred that, the petitioners/Applicants and Respondents have amicably settled the dispute out of court. In view of the settlement Petitioners are requesting the Tribunal to permit them to withdraw the main Company Petition and dismiss the same as withdrawn.

This Application is filed by the Applicant/Petitioners for permitting them to withdraw the main Company Petition which is filed against Respondents for oppression and mismanagement and on other grounds. It is stated in the Application that the dispute between them was resolved outside the Tribunal. Therefore, the Applicant/Petitioners requesting the Tribunal to permit them to withdraw the main Petition and dismiss the same as withdrawn as settled outside the Tribunal. Counsel for Respondents 1 and 2 reported, no objection for withdrawal. None appeared for other Respondents, even though notice was sent to their Counsels.

Therefore, it can be presumed that, other Respondents also do not have any objection for withdrawal of the main Petition by the Petitioners. Since there is outside settlement and dispute was amicably resolved, then permission can be granted to the Petitioners to withdraw the main Company Petition. C.P 25/16, which is renumbered as T.P No. 89/16.

In the result, this Application is allowed permitting the Petitioners to withdraw main Company Petition No. 25/2016, which is renumbered as T.P No. 89/16 on the file of this Tribunal.

(RATAKONDA MURALI) MEMBER, JUDICIAL (ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

DATED THIS THE | DAY OF NOVEMBER 2016